

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 32 OF 2026 / EZ**

Madhusudan Palai & Others ...Appellant

VERSUS

State of Odisha and Ors. ...Respondents

INDEX

Sl. No.	Description of the documents	Page Nos.
1.	Affidavit.	1-5
2.	Photocopy of the letter No.1232 dtd.04.04.2026. (ANNEXURE – R6/1)	6-7
3.	Photocopy of the letter No.1294 dtd.08.04.2026. (ANNEXURE – R6/2)	8-9
4.	Photocopy of the the Inspection Report submitted by Er.Soumendranath Mohanty, Dy.Env. Engineer of Regional Office, Bhubaneswar. (ANNEXURE – R6/3)	10-12
5.	Photocopy of the letter No.3318 dtd.20.11.2025. (ANNEXURE – R6/4)	13-21

By the Respondent No. 6

Through

Kolkata
Date:

Papiya Banerjee Bihani

Smt Papiya Banerjee Bihani,
Advocates for the Respondent No. 6
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 EASTERN ZONE BENCH, KOLKATA
 ORIGINAL APPLICATION No. 32 OF 2026 / EZ

13 APR 2026

Madhusudan Palai & Others ...Appellant

VERSUS

State of Odisha and Ors. ...Respondents

AFFIDAVIT ON BEHALF OF THE STATE
 POLLUTION CONTROL BOARD, ODISHA,
 R.NO.6.

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.6 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That in the present application the applicant has challenges the inaction of the state respondents and State Pollution Control Board, Odisha against illegal and unauthorised laterite stone quarry and morrum mining in Ramchandrapur Mouza, Tahasil-Tangi in the district of Khurda without valid permissions. It is also further alleged that the R-10 along with her Business Partners (R-10 - 16) from Ramchandrapur and Chandeswar villages has started clearing the land and felling the trees from the Ramchandrapur Laterite Quarry-2 without obtaining Environmental Clearance, Consent to Establish / Operate, Lease Agreement and Transit Permit etc.

3. That after receipt of notice in this case from the Hon'ble Tribunal, the R-6 Board through its Regional Officer, Bhubaneswar has requested the Mining Officer (In charge) Khurda Circle vide letter No.1232 dtd.04.04.2026 to remain present or depute a responsible officer well conversant with the records of the quarry to remain present for joint inspection of the alleged site on dtd.07.04.2026 at 11 AM. Copy of the letter No.1232



dtd.04.04.2026 is annexed to this affidavit and marked as **ANNEXURE - R6/1.**

4. That Er. Soumendranath Mohanty, Dy. Environmental Engineer of the Regional Office, Bhubaneswar of the R-6 Board has carried out inspection along with representatives of Mining Department, Revenue Department, wherein after joint inspection, it is decided to request the Mining Officer (In charge) Khurda Circle to provide relevant documents for preparation of report and accordingly, a letter No.1294 dtd.08.04.2026 has been issued by the R-6 Board through its Regional Officer, Bhubaneswar to the Mining Officer (In charge) Khurda Circle. Copy of letter No.1294 dtd.08.04.2026 is annexed to this affidavit and marked as **ANNEXURE - R6/2.**

5. That on the basis of the documents furnished by the Mining Officer, Khurda Circle and Tender documents, the Inspecting Officer along with the representative of the Mining Department and Revenue Department, who have visited the site has submitted the report. Copy of the Inspection Report submitted by Er.Soumendranath



Mohanty, Dy.Env. Engineer of Regional Office, Bhubaneswar dealing with the status of the quarry area and other observations is annexed to this affidavit and marked as **ANNEXURE - R6/3** for kind perusal of Hon'ble Tribunal.

6. That earlier the Regional Officer, Bhubaneswar of the R-6 Board after receipt of a complaint dtd.13.10.2025 from the villagers of Ramchandrapur GP, PS-Tangi, Dist-Khurda has forwarded the copy of the same to the Deputy Director of Mines, Khurda Circle, Khurda vide his letter No.3318 dtd.20.11.2025 to take appropriate action for disposal of the public complaint since the issue regarding cancellation of Tender Notice dtd.12.09.2025 for laterite mining at Mouza-Ramchandrapur raised in the complaint is not coming under the purview of the R-6 Board. A copy of the letter No.3318 dtd.20.11.2025 is annexed to this affidavit and marked as **ANNEXURE- R6/4**.

7. That the Respondent No.6 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.



✕

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 943762719(M)
83

- 8. That the annexures annexed to the present affidavit are true and correct copies of their originals.
- 9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

M.K.P.

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 13th April, 2026.



SWORN BEFORE ME

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 943762719(M)
M.K.P.

M.K.P.

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
Plot No.-B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po-KIIT, Bhubaneswar -751024

No. 1232 / RO/MISC/477 Dt. 4.4.26
Through E-Mail/Speed Post

To,

The Mining Officer (I/c), Khordha
Khordha Circle, Khordha, Odisha
Email: ddgmines.khordha@gmail.com

Sub: Joint inspection in compliance with Hon'ble NGT Order in OA No. 32/2026/EZ regarding alleged illegal extraction of morrum and laterite stone, site identification and verification of allegations at Mouza-Ramchandrapur, Tahasil-Tangi, Dist.-Khordha.

Ref:

1. Hon'ble NGT, EZB, Kolkata Order dtd 11.03.2026 in OA No. 32/2026/EZ.
2. OA No. 32/2026/EZ filed by Sri Madhusudan Palai & Others Vs. State of Odisha & Others.

Madam,

With reference to the subject cited above, this office is in receipt of the Order dated 11.03.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in Original Application No. 32/2026/EZ filed by Sri Madhusudan Palai & Others against State of Odisha & Others. The matter relates to allegations of illegal extraction of morrum and laterite stone, felling/uprooting of trees, and operation of quarry activities without statutory clearances in respect of Ramchandrapur Laterite Stone Quarry-2 over Khata No. 468, Plot No. 640, Mouza-Ramchandrapur, Tahasil-Tangi, Dist.-Khordha. In the said Original Application, Odisha State Pollution Control Board has been impleaded as Respondent No. 6. **The matter is listed to be heard for next hearing on dtd 13.04.2026.**

As per the averments made in the Original Application, Ramchandrapur Laterite Stone Quarry-2 was auctioned pursuant to advertisement dated 12.09.2025 and the successful bidder allegedly started clearing the land and undertaking extraction activities from 11.01.2026 onwards without obtaining Environmental Clearance, Consent to Establish, Consent to Operate, lease agreement and transit permit. The petition further alleges extraction of morrum in addition to laterite stone, uprooting of standing trees, and dumping of overburden on adjacent land.

alc

In order to verify the allegations levelled in the petition and to identify the exact alleged site with reference to revenue/mining records, a joint field inspection is considered necessary. The inspection may cover identification and demarcation of the quarry site, verification of plot particulars, present status of quarrying/mining activity, nature of mineral being extracted, tree felling and status of statutory clearances/permissions relevant to the mining source.

You are therefore requested to be present or depute a responsible officer conversant with the quarry records and to remain present for joint inspection of the alleged site on 07.04.2026 at 11A.M. Kindly ensure that the other field functionaries attend the inspection with all relevant records, including auction documents, lease status, demarcation records, mining plan details and any report available in connection with Ramchandrapur Laterite Stone Quarry-2.

Your prompt cooperation in the matter is solicited for factual verification and timely submission of action taken/report before the competent forum. Kindly acknowledge the undersigned regarding confirmation of your presence and that of the field officials concerned for the scheduled inspection.

Yours faithfully,

Encl: As above.

[Signature]
4/4/26

REGIONAL OFFICER

Memo No. 1232 /

Dtd. 4.4.26

Copy forwarded to the Collector & District Magistrate, Khordha for kind information.

[Signature]
4/4/26

REGIONAL OFFICER

Memo No. 1234 /

Dtd. 4.4.26

Copy forwarded to the Tahasildar, Tangi for kind information and necessary action. He is requested to depute the concerned Revenue Inspector with relevant RoR, map and land records for identification of the alleged site during joint inspection.

[Signature]
4/4/26

REGIONAL OFFICER

Memo No. 1235 /

Dtd. 4.4.26

Copy forwarded to Sr. Law Officer(L-II), SPC Board, Odisha for kind information.

[Signature]
4/4/26

REGIONAL OFFICER

ANNEXURE-R6/2



Tele: 0674- 2973126
E-mail : rospcb.bhubaneswar@ospboard.org
Website : www.ospboard.org

OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
Plot No.-B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po-KIIT, Bhubaneswar -751024

No. 1294 /RO/mase/471

Dt. 08-04-2026
Through E-Mail/Speed Post

To,
The Mining Officer (I/c), Khordha
Khordha Circle, Khordha, Odisha
Email: ddgmines.khordha@gmail.com

Sub: Submission of all information/records along with verification report, if any, in respect of alleged Ramchandrapur Quarry-01 & Quarry-02 as sought during joint inspection conducted on 07.04.2026.

Ref: 1. Hon'ble NGT, EZB, Kolkata Order dt. 11.03.2026 in OA No. 32/2026/EZ.
2. This office letter No1232/dt.04.04.2026 regarding joint inspection of alleged site at Mouza-Ramchandrapur on 07.04.2026 at 11 A.M.

Madam/Sir,

With reference to the subject cited above and in compliance with Hon'ble NGT, EZB, Kolkata Order dt. 11.03.2026 in OA No. 32/2026/EZ (Madhusudan Palai & Ors. Vs. State of Odisha & Ors.), a joint inspection of the alleged site at Mouza-Ramchandrapur, Tahasil-Tangi, Dist.-Khordha was conducted on 07.04.2026 at 11 A.M.

1. During the course of joint inspection, it was felt necessary to obtain complete mining-related records and factual verification from your end in respect of alleged **Ramchandrapur Quarry-01 & Quarry-02** corresponding to the auctioned quarry sources reflected in DDM, Khordha Circle tender notice dt. 12.09.2025 viz.:

Quarry	Khata No.	Plot No.	Kissam	Area (Acre)
Quarry-01	463	651	Puratan Patita	4.868
Quarry-02	468	640	Pathara Tangi	4.825

You are therefore requested to furnish to this office **immediately** all relevant information/records available in respect of the aforesaid alleged quarry sites, including

- Auction/tender documents and name(s) of successful bidder(s)
- Status of lease deed execution/lease agreement
- Plot/khata-wise particulars, demarcation records, boundary pillar details & maps
- Mining Plan approval status & copy thereof
- Transit Permit (Y-Form) issuance status
- Present status of quarrying operation/extraction activities
- Details of field enquiry/site inspection/verification conducted by your office
- Copy of verification report/inspection report.
- Details of seizure/prosecution/notice/stop-work direction issued, if any

The above information/documents may please be furnished **on urgent basis** for examination and compliance reporting before the Hon'ble NGT, EZB, Kolkata in the matter listed on 16.04.2026.

Yours faithfully,

She
08/04/2026

REGIONAL OFFICER

Memo No. 1295 /

Dtd. 08/04/26

Copy forwarded to the Collector & District Magistrate, Khordha for kind information.

She
08/04/2026

REGIONAL OFFICER

Memo No. 1296 /

Dtd. 08/04/26

Copy forwarded to Sr. Law Officer(L-II),SPC Board, Odisha for kind information.

She
08/04/2026

REGIONAL OFFICER

ANNEXURE-R6/3

INSPECTION REPORT IN COMPLIANCE WITH THE ORDER OF THE HON'BLE NGT IN O.A.NO. 32/2026/EZ (MADHUSUDAN PALAI & OTHERS VS STATE OF ODISHA & OTHERS)

BACKGROUND

Pursuant to the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, order dated 11.03.2026 in OA No.32 OF 2026 in the matter of Madhusudan Palai & Others Vs State of Odisha & Others this office issued Letter No.1232 dated 04.04.2026 to the concerned Office of Deputy Director of Mines, Khordha Circle; Tahasildar Tangi requesting them for a joint inspection of the alleged Ramachandrapur Quarry-01 and Quarry-02 site at Mouza-Ramachandrapur, Tahasil-Tangi on 07.04.2026 at 11:00 A.M.

This joint inspection was carried out on 07.04.2026 at about 11:00 A.M. at the quarry area in Mouza-Ramachandrapur, Tahasil-Tangi, District-Khordha.

It is pertinent to mention that a complaint regarding cancellation of laterite mining at Ramachandrapur Mouza due to illegal excavation of laterite and morrum was earlier received in this office through e-mail from the villagers of Ramachandrapur Gram Panchayat and the same was forwarded to the Deputy Director of Mines, Khordha Circle, Khordha, through Office Letter No.3318 dated 20.11.2025 for necessary action and disposal of the public complaint.

CONSTITUTION OF THE INSPECTION TEAM

The joint site visit was undertaken by officers of the State Pollution Control Board, Odisha, Regional Office, Bhubaneswar, along with representatives of the Mining Department, Revenue Department, as per office Letter No.1232 dated 04.04.2026.

During the joint inspection it was felt necessary to obtain complete mining-related records from the office of the Deputy Director of Mines, Khordha Circle in respect of the alleged Ramachandrapur Quarry-01 and Quarry-02. Accordingly, this office has already requested the Mining Officer (I/c), Khordha, vide LNo.1294 dtd 08.04.2026, to furnish all relevant documents. The Mining Officer(I/c) had submitted the information vide Lno 1427 dated 08.04.2026.

LOCATION AND LAND PARTICULARS

As per records furnished by the Mining Officer, Khordha Circle, and tender documents, the two quarry sources inspected are as follows.

Quarry	Mouza	Khata No.	Plot No.	Kissam	Area (Acre)
Quarry-01 (Ramachandrapur LSQ-1)	Ramachandrapur	463	651	Puratana Patita	0.868

Quarry	Mouza	Khata No.	Plot No.	Kissam	Area (Acre)
Quarry-02 (Ramachandrapur LSQ-2)	Ramachandrapur	465	640	Pathara Tangi	4.825

The GPS-tagged photographs taken during the visit indicate coordinates around Latitude 19.9304° N and Longitude 85.3580° E within Mouza-Ramachandrapur.

In the said communication, the Mining Officer (I/c), Khordha has submitted basic particulars of the two quarry sources, confirming that Ramachandrapur LSQ-1 over Khata No.463, Plot No.651 has been auctioned in favour of Smt. Urmila Behera and that Ramachandrapur LSQ-2 has been auctioned in favour of Shri Dibyendu Prakash Mohanta.

PRESENT STATUS OF QUARRY AREA

- Based on site observations (benches and scattered laterite blocks) and earlier joint field visit report by Mining Office, significant extraction of laterite appears to have taken place mainly within Ramachandrapur LSQ 2 (Quarry 2).
- No clear evidence of recent laterite working faces was noticed in LSQ 1 (Quarry 1) during the present visit; the Mining Department may further verify, through detailed survey and records, whether any earlier extraction of laterite has occurred within Quarry
- At the time of inspection no mining machinery or vehicles were found operating inside the quarry lease area and no active excavation was in progress.
- The ground was observed with benches, pits indicating prior excavation of laterite and removal of overburden/morrum from several portions of the leasehold.
- Distinct benches and quarry faces in laterite strata were seen within the demarcated area of Quarry-02, with laterite blocks scattered over the floor, suggesting prior extraction of laterite stone from the site.
- Multiple heaps of morrum were noticed outside the lease area on private plot as stated by RI Ramchandrapur who was present during the inspection, indicating excavation and stacking of morrum in addition to laterite stone.
- No system for drainage or bunding around the excavated voids was observed, and there is potential for accumulation of runoff and silt-laden water during monsoon, which may affect adjoining low-lying agricultural land.

OBSERVATIONS ON VEGETATION AND TREES

- A large banyan tree was found standing within the excavated zone, with the surrounding soil removed almost up to the root collar, indicating that excavation has been carried out very close to the tree base, thereby endangering its stability.
- Uprooted and cut trees have taken place in lease area to facilitate quarrying operations.
- A sizable area under cashew plantation was observed within the mining lease (ML) area during the joint inspection.

COMPLIANCE WITH STATUTORY CLEARANCES

Both Ramachandrapur LSQ-1 and LSQ-2 have not yet obtained Environmental Clearance from SEIAA , Consent to Establish or Consent to Operate from the SPC Board, but there had been extraction of laterite and morrum within the mine lease area. As per the records enclosed by the Mining Officer and earlier intimation letters to the successful bidders, mining plan approval and environmental clearance for the leases were still pending at the time of issuance of selection letters, and extraction activities were not to commence until such clearances were obtained.

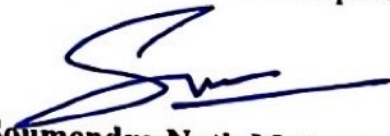
INFERENCE

The physical condition of the site, including benches, pits, loose laterite blocks and morrum heaps, clearly demonstrates that excavation of both laterite stone and morrum has already taken place within Ramachandrapur Quarry-02 area. EC and consent from Board were yet to be obtained, the observed excavation appears to have been carried out.

As informed by the Mining Department officials during joint field verification, approximately 750 cubic metres of morrum have been extracted (eye estimation) and about 1500–1600 numbers of laterite stone blocks have been quarried from the benches within the lease area, all quantities being based on visual assessment only. Detail survey through ORSAC would give exact figure of the excavates laterite from the quarry.

RECOMMENDATIONS

- The Mining Officer, Khordha Circle, may be requested to undertake a detailed volumetric assessment (ORSAC-based analysis) of morrum and laterite already excavated from Ramachandrapur Quarry-02 and to quantify illegally extracted quantity.
- The lessee may be directed not to undertake any further mining, excavation, removal or transportation of morrum or laterite from the said quarry area until all statutory clearances including EC, CTE and CTO are obtained .
- The Tahasildar, Tangi and local Police may be asked maintain close vigil over the area and take immediate preventive action if any further illegal extraction or transportation is noticed.


Soumendra Nath Mohanty
Dy. Environmental Engineer

ANNEXURE-R6/4

Tel:0674-2973126

E-mail: rospcb.bhubaneswar@ospcbboard.org

Website: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR
STATE POLLUTION CONTROL BOARD, ODISHA,
 [DEPARTMENT OF FOREST & ENVIRONMENT AND CLIMATE CHANGE, GOVT. OF ODISHA]
 Plot No- B- 59/2 & 59/3, Chandaka Industrial Estate, Patia, Po- KIIT,
 Bhubaneswar-751024

No 3318 /

RO – MISC-07

Dt 20.11.25 /
By Email

To,
 The Deputy Director of Mines,
 O/o: - The Deputy Director of Mines,
 Khordha Circle, Khordha

Sub: Cancellation of Laterite mining at Ramachandrapur mouza- Reg.

Ref: Letter received by this office through e-mail from Sri Akhaya Biswal.

Sir,

In inviting reference to above cited subject, this is to inform you that this office has received a petition through office e-mail from the villagers of Ramachandrapur Gram panchayat, PS-Tangi, Dist: - Khordha with respect to the cancellation of Tender Notice, dtd. 12.09.2025 by Deputy Director of Mines, Khordha for laterite mining at Mouza Ramachandrapur.

Since the said subject matter does not come under the purview of the SPCB, Odisha, it is requested to take necessary steps for disposal of the public complaint.

Yours faithfully,

Encl: as above

Ma
20/11/25
REGIONAL OFFICER

Memo No. 3319 /Date 20.11.25 /By E-mail

Copy forwarded to Sri Akhaya Biswal (Advocate) for and on behalf of villagers of Ramachandrapur Gram Panchayat for kind information.

Ma
20/11/25
REGIONAL OFFICER

Date: 13/10/2025

From,

**Villagers of Ramchandrapur Grampanchayat, PS-Tangi,
Dist-Khordha, Odisha.**

Parties to whom copy is to be served:

1. State of Odisha represented by Chief Secretary, Government of Odisha, Lokaseva Bhawan, Bhubaneswar, csori@nic.in.
2. Principal Secretary, Revenue and Disaster Management, Government of Odisha, Lokaseva Bhawan, Bhubaneswar, 751001, revsec.od@nic.in.
3. Additional Chief Secretary, Forest and Environment Dept. Govt. of Odisha, Kharavela Bhawan, Bhubaneswar, Odisha, 751001, Email: fesec.or@nic.in.
4. Revenue Divisional Commissioner, Central Division, Cuttack, Email: rdctc@nic.in.
5. Collector & Dist. Magistrate Khordha, A/PO/Dist-Khordha, Email: dm-khorrdha@nic.in, PIN-752069.
6. Superintendent of Police, Khordha, AT/PO/PS-Khordha, spkda.orpol@nic.in, 752069.
7. Divisional Forest Officer, Khordha, At/PO/Dist-Khordha, dfokhordha@gmail.com, PIN-752055.
8. **Member Secretary**, Odisha State Pollution Control Board, A/118, Unit-VIII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha, Email: paribesh1@ospcboard.org, member.secy@ospcboard.org.
9. **Regional Officer, State Pollution Control Board**, Bhubaneswar, Email: rospcb.bhubaneswar@ospcboard.org.
10. **Member Secretary**, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit-IX, 751022, Email: seiaaodisha@gmail.com.

11. Director of Mines and Geology, Bhubigyan Bhawan, Bhubaneswar, Kordha, PIN- 751001, dirmines_odisha@rediffmail.com.
12. Sri Giridhari Das, Po-Badapari, Dist-Khordha, State-Odisha, Lessee of Bariko Laterite Stone Quarry.
13. Tahasildar, Tangi, At/Po/PS - Tangi, Dist - Khordha, tdrtangi@gmail.co, tah.tangikh-od@nic.in.
14. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandrasekharapur, Bhubaneswar-751023, Email: roez.bst-mef@nic.in.

To,

The Deputy Director of Mines, Khordha, Odisha

Sub: *Mining Blocking Rainwater percolation to Ramchandrapur Mouza agricultural land so Tender Notice dated 12/09/2025 by DD Mines Khordha at Ramchandrapur Mouza, Laterite mining 1 & 2 may kindly be cancelled.*

Sir,

We the villagers/farmers of Jharia (Ramchandrapur GP) under Tehesildar, Tangi and PS-Tangi, Dist-Khurdha, Odisha brought the following few lines for your kind consideration and favorable action for protection of cutting the trees under Khatian No. 463, Plot No. 651 (Puratan Patita) 868 dcml and thereby saving the environment which has been set for Ramchandrapur Laterite Stone Quari 1 and Khatian No. 468, Plot No. 640 (Pathar Tangi) 4.825 Acre, Laterite Store quarry No.2. This quarry no. 1 & 2 has been fixed for auction to dated 27/10/2025 through 07/11/2025.

Sir, we the villagers/ farmers of Jharia unanimously resolved in our Grama Sabha dated 02/10/2025 that we will protect the environment in our locality more particularly the laterite mining which is going on in our Ramchandrapur Mouza, Bariko Mouza, and Singarama area by some anti-socials namely

Mr. Giridhari Das, aged about 45 years, S/o- Late. Radha Charan Das of village Badapari and his henchmen. There are many writ petitions filed in Odisha High Court for protection of the environment in our locality pertaining to this laterite mining in the aforementioned mouzas. All these areas under the RI Circle Ramchandrapur, Tehesildar, Tangi. On this mouza earlier there were several notifications for auction of laterite mining in this area. The notification has been done in 2011, 2014, 2019, and 2024 respectively, but all these notifications have been challenged in the High Court of Odisha vide write petition no. WP (C) No-1471/2011, 24273/2014, and WP (C) 15459/2019. In all these writ petitioners Hon'ble High Court Odisha has been pleased to issue notices save and except in 2024 petition and after getting the notice, the authorities simply sit over the matter and refraining from doing any kind of auction. Pertaining to this mouza in 2024 also there was notification for auctioning laterite mining. In 2024 mining notification by Deputy Director Mines, Khurdha, there were many bidders on this laterite mining no. 1 & 2. The highest bidder is one Mamatarani Srichandan who has taken the said quarry at royalty of Rs. 14,000/- per sqm. After this, we the villagers have made a representation to the authorities and villagers also filed a writ petition in Odisha High Court with a prayer to restrain the auction bidder not to deposit the auction amount. On seeing the local protest on environmental ground neither the 1st bidder nor the 2nd bidder came forward to deposit the bidding amount. While we the villagers are unanimously in one voice raising our concern for protection of environment opposing to the laterite mining in our locality. We have decided also we will die for the cause for protection of environment and we will not allow any kind of legal/illegal laterite mining in our locality. Our voice is reaching to the highest authorities / policy makers pertaining to the mining issues. Now, very recently we came to know from the daily newspaper, Deputy Director Mines, Khurdha has issued a notification for auction of Ramchandrapur laterite mining 1 & 2 and has fixed the date of auction to 27/10/2025 up to 07/11/2025. Sir, we are bringing out the following grounds for proper protection of environment under Ramchandrapur GP. The

auction notification is annexed herewith for your kind reference and this auction to Ramchandrapur laterite mining 1 & 2 should stop on following grounds:

1. To maintain the natural balance and protect the nature which is creating adverse effects on the mother nature.
2. Extreme digging on the upper part of the mines causing hinderances to reach the rain water to the deep cultivating areas which results in artificial draught.
3. The subsequent stream of fertile soil from the mountains and forest are deposited in these mines which is subsequently making the soil infertile and creating difficulties during harvesting.
4. Some of mines are situated beside both sides of the roads in villages which is causing accidents to children, old people, cows, buffalos, ships, and goats resulting in physical disabilities.
5. Due to these deep mines around 30 feet, household cattle and pet animals are facing enormous difficulties for grazing and moving.
6. Transportation is vastly compromised as the roads are destroyed and closed due to heavy construction occurring in the mines.
7. Artificial holes are being created.
8. Cashew trees and other small forests are cutting down which is causing soil degradation thereby creating disintegration to the greenery of our mother nature. This issue has been addressed in WP (C) No. 202/1995 of T. N. GodavarmanThirumulpad vs Union of India and others. It is a continuous mandamus on different authorities to protect the natural environment across India.

That, the finding of this case is binding on the Ministry of Environment and Forest, not only Govt. of India, but also binding all the states including the state of Odisha. That, on this Ramchandrapur laterite mining 1 & 2, there are around thousands of cashew nut trees are there. Before uprooting a single cashew nut tree for mining purpose, the Deputy Director

Mines and also the entire mining department is to get environmental clearance from the Ministry of Environment and Forest, Govt. of Odisha, but most unfortunately the state of Odisha Mining Department is in the state of callus in this issue.

That, the villagers further request to the Deputy Director Mines before holding the auction of the laterite mining no. 1 & 2 under Ramchandrapur Mouza should verify the records passed by Tehesildar, Tangi which was ordered during 2019 and kindly go through the order sheet that was maintained by Tehesildar, Tangi banning Ramchandrapur, laterite mining no. 1 & 2 for subsequent years. Is the Deputy Director Mines, Khurdha is deviating all those norms which has been fixed through T. N. Godavarmancase.

That, pertaining to this auction notice, the Sarpanch of Ramchandrapur GP (Madhusudan Palai) has submitted a written representation to the Deputy Director Mines, Khurdha highlighting all the issues to which Deputy Director Mines received that copy and assured to Mr. Palai to see all the grievance of the villagers before finalizing any kind of auction on the aforesaid mining areas.

So, we the villagers of Ramchandrapur GP request to all the authorities not to conduct any kind of auction/tenders pertaining to this Sl. No. 4 & 5 of the notification dated 12/09/2025 issued by the Deputy Director Mines, Khordha or if anybody has taken it auction before giving any consent to operate or consent to establish or environmental clearance, an expert committee be constituted and on their scientific study report necessary steps be taken. This fact also brought to the notice of the all the above-mentioned 14 authorities in original application no. 5/2024/EZ before the NGT, Kolkatta. In all these cases authorities are handing glove with the laterite mines mafias and extracting laterite both under jurisdiction of Collector, Khordha and Collector, Nayagarh. The villagers do not know why the Director Mines is sleeping over on all these issues and till date no scientific study conducted about the quantum of laterite extracted and permission granted. It is not only under the

santosh palai
 Dinesh Pradhan
 Raghunath Palai
 Resmi Ranjan Palai
 Gunu Palai
 Sulik Saain
 Sradhanjali palai
 Haranvan palai
 Abhaya Kumar Palai

Suresh Palai
 Manoj Palai
 Pratik Kumar Palai

Ranjita palai
 Sapit Kumar Mangaraj

Shuvraj Palai

Rajesh Palai
 Diksha
 Jiten Pradhan
 Anurag Palai
 ABU
 Srij Mangaraj
 Dinesh Palai
 Rakesh Palai

Rakesh Pradhan
 Harsh Saain
 Kabi Pradhan Palai
 Chandramani Palai
 Manoj Palai

Subhrajoti Ray
 Souraj Kumar Pradhan
 Pragyanthi Palai
 Pabitra Palai
 Kalyan Palai

ନିମ୍ନ ଲିଖିତ
 ନାମର ଲୋକ
 ମନୋଜ କୁମାର ପ୍ରଧାନ
 ଭାଗ୍ୟକାନ୍ତ
 ମନୋଜ କୁମାର
 Ramesh chandra palai
 Rabi Palai
 Bichan Palai
 Subodh Palai
 ଚନ୍ଦ୍ର ପାଲ
 Shyama Palai
 Jagat Palai
 Durga Palai
 Dhriten palai
 Manoj K. Palai
 ଶ୍ରୀମତୀ ସୁମତୀ
 Chandra Sellan Mangana

Madhu sudan palai

Serapanch
 Ramachandrapur G.P.